

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 01 of 2012, 02 of 2012, 05 of 2012 & 07 of 2012

Dated: 4th March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Appeal No. 01 of 2012

Indian Oil Corporation Ltd. Appellant (s)

Versus

Gujarat State Petroleum Corporation & Anr. ... Respondent (s)

Counsel for the Appellant (s): Mr. Rajat Navet

**Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan, Sr.Adv.,
Mr.Piyush Joshi,
Mr. Aspi Kapdia,
Ms. Sumati Yadav &
Mr. Simon Benjamin for GSPCL
Mr. Raghu Nayyar for GAIL
Mr. Inderbir S. Alag &
Mr. Rakesh Dewan for PNGRB**

Appeal No. 02 of 2012

Bharat Petroleum Corporation & Anr. Appellant (s)

Versus

Gujarat State Petroleum Corporation & Ors. ... Respondent (s)

Counsel for the Appellant (s): Mr. Rajat Navet

**Counsel for the Respondent(s) : Mr. C.S. Vaidyanathan,
Mr.Piyush Joshi,**

**Mr. Aspi Kapdia,
Ms. Sumati Yadav &
Mr. Simon Benjamin for
GSPCL
Mr. Raghu Nayyar for Gail
Mr. Inderbir S. Alag &
Mr. Rakesh Dewan for PNGRB**

Appeal No. 05 of 2012

Gail India Limited Appellant (s)
Versus
Gujarat State Petroleum Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : **Mr. M.G. Ramachandran with
Mr. Ankit Jain for GAIL**

Counsel for the Respondent(s) : **Mr. C.S. Vaidyanathan, Sr.Adv.,
Mr.Piyush Joshi,
Mr. Aspi Kapdia,
Ms. Sumati Yadav&
Mr. Simon Benjamin for GSPCL
Mr. Rajat Navet for IOCL and
BPCL**

**Appeal No. 07 of 2012 &
I.A. No. 294 of 2012**

**Gujarat State Petroleum Corporation
Ltd.** ... Appellant (s)
Versus
Gail India Limited & Ors. ... Respondent (s)

Counsel for the Appellant (s): **Mr. C.S. Vaidyanathan, Sr.Adv.,
Mr.Piyush Joshi,
Mr. Aspi Kapdia,
Ms. Sumati Yadava &
Mr. Simon Benjamin for GSPCL**

Counsel for the Respondent (s): **Mr. Rajat Navet for IOCL and
BPCL
Mr. M.G. Ramachandran with
Mr. Ankit Jain for GAIL**

ORDER

Appellants in Appeal Nos. 01 of 2012 and 02 of 2012 have filed their respective written submissions after serving copy on the other side.

The Respondents have not filed their respective reply written submissions. They seek some more time to file their reply written submissions. They are permitted to file the same after serving copy on the other side on or before 11th March, 2013.

Both the parties in Appeal No. 05 of 2012 have not yet filed their respective written submissions. They seek for some more time. Accordingly, they are directed to file their respective written submissions after serving copy on the other side on or before 11th March, 2013.

Post the Appeal Nos. 01 of 2012, 02 of 2012 and 05 of 2012 for Reporting Compliance on **12th March, 2013 at 2.30 p.m.**

In Appeal No. 07 of 2012, we have heard Mr. C.S. Vaidyanathan, Learned Senior Counsel for the Appellant for some time.

Post Appeal No. 07 of 2012 for further submissions on **19th March, 2013 at 2.30 p.m.**

(Nayan Mani Borah)
Technical Member (P&NG)

(Justice M. Karpaga Vinayagam)
Chairperson

rkt/rt